



# GUJARAT HIGH COURT ADVOCATES' ASSOCIATION

1st Floor, Advocate Chamber's Building, High Court Campus, Ahmedabad-60.  
Phone : (079) 27663802 E-mail : ghaa1960@gmail.com Web : [www.ghaa.in](http://www.ghaa.in)

**President**

**Yatin N. Oza**  
M. : +91 98250 05256

**Vice President**

**Prithviraj A. Jadeja**  
M. : +91 98257 80750

**Secretary**

**Hardik D. Brahmbhatt**  
M. : +91 98241 25353

**Joint Secretary**

**Ami K. Patel**  
M. : +91 97129 52702

**Treasurer**

**Savan N. Pandya**  
M. : +91 97230 32555

## MINUTES OF MEETING HELD ON 28.10.2020

The Managing Committee of the Gujarat High Court Advocates' Association, in its meeting held on 28.10.2020 at 6:00 p.m. via Zoom platform, passed the following Resolution unanimously:-

1. Hon'ble the Chief Justice and his companion Judges be requested to Physically open the Courts as early as possible and preferably latest by, from the Re-opening of the Diwali Break i.e. from 23.11.2020. It further assures the Hon'ble Chief Justice and his companion Judges that Bar shall strictly follow the SOP that may be provided by the High Court.
2. Notwithstanding the instructions by Hon'ble the Chief Justice to the Registry not to withhold the Circulation of any matter on the ground of non removal of Office Objection, except Vakalatnama and affirmation, Registry still continues to raise number of Office Objections (in piecemeal) thereby circulation of the matters get delayed. Hon'ble the Chief Justice be requested to issue clear directions to the Registry not to insist on clearance of Office Objections other than the 2 stated above. An undertaking from the concerned Advocate, that she/he shall remove all objections within a period of 1 month after it being raised by Registry should be treated as enough compliance for circulation of the matter.

**Committee Members**

Darshan A. Dave | Punambhai G. Gadavi | Hardikumar K. Raval | Himanshi R. Balodi | Falguni D. Trivedi | Akash J. Pandya | Kishan R. Chakawala | Chirag A. Prajapati | Jolly N. Shah | Dipika P. Bajpai  
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3. Hon'ble the Chief Justice be requested to assign subject-wise Roster to each Hon'ble Judge as per the practice that used to prevail before Pandemic, when the court used to function physically, instead of broader assignment of allotting Civil matters to 10 Hon'ble Learned Single Judges and Criminal matters to 10 Hon'ble Learned Single Judges.
  
4. There are several issues which requires personal discussion with Hon'ble the Chief Justice by the members of the Managing Committee and therefore Hon'ble the Chief Justice be requested to accord date and time convenient to his Lordships for a Personal meeting with the members of the Managing Committee and if Personal meeting is not possible then the meeting via Zoom can be arranged.

The meeting of the Managing Committee was attended by the following 11 Members out of 15 Members:-

- 1) Mr. Yatin Oza, President
- 2) Mr. Prithvirajsinh Jadeja, Vice-President
- 3) Mr. Hardik Brahmbhatt, Hon. Secretary
- 4) Mr. Ami Patel, Joint Secretary
- 5) Mr. Punambhai Gadhvi
- 6) Mr. Hardikkumar Raval

**Committee Members**

Darshan A. Dave | Punambhai G. Gadhvi | Hardikkumar K. Raval | Himanshi R. Balodi | Falguni D. Trivedi | Akash J. Pandya | Kishan R. Chakwawala | Chirag A. Prajapati | Jolly N. Shah | Dipika P. Bajpai  
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7) Ms. Himanshi Balodi

8) Ms. Falguni Trivedi

9) Mr. Akash Pandya

10) Ms. Jolly Shah

11) Ms. Dipika Bajpai

The remaining 4 members who were not present are as follows:-

1) Mr. Savan Pandya, Treasurer

2) Mr. Darshan Dave

3) Mr. Kishan Chakwawala

4) Mr. Chirag Prajapati

The copy of the Resolution was sent to them individually via WhatsApp seeking their opinion and all the 4 above named members of the Managing Committee who were not present in the meeting have given their consent by WhatsApp to the Secretary giving their approval to the aforesaid Resolution.

Yours Truly,

Yatin Oza

President,

Gujarat High Court Advocates' Association

Prithviraj Jadeja

Vice-President,

Hardik Brahmbhatt

Hon. Secretary,

## Committee Members

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